

12.21 hrs.

RE. BUSINESS OF THE HOUSE

Mr. Speaker: Shri Mathur has addressed to me a letter that the discussion on student unrest, which has been put down in the agenda to be taken up at 5 p.m. might be taken up at 4-30 so that two or three more Members could be accommodated and he could reply to the debate, as he has the right of reply. So, that discussion would be taken up at 4-30 p.m., as desired. We will take up at 6 p.m. the other Calling Attention Notice about starvation conditions in Bihar. The half an hour discussion will be taken up after that.

श्री मोर्य (अलीगढ़) : अकाल जो पढ़ रहा है बिहार और उत्तर प्रदेश में . . .

अध्यक्ष महोदय : मैंने आप को नहीं बुलाया है ।

श्री मोर्य : परिस्थिति ऐसी हो गई है कि इस विषय पर बहस होनी चाहिये ।

अध्यक्ष महोदय : यह दूसरा सवाल है ।

श्री मोर्य : इन राज्यों में रोज लांग मार रहे हैं । आप पञ्चवारों को देखिये । इन पर खाली अफिम प्रदोषण से काम नहीं चलता । अगर रोकना बंद सकता हो तो उसको बन्द दीजिये, लेकिन इन्फर खुल पाए तब तक दानी नहीं ।

अध्यक्ष महोदय : अब आप बैठ जाइये ।

Dr. Karni Singhji (Bikaner): Sir, I have also given notice of a Calling Attention about the withdrawal of the Indian contingent from the Asian Games. I am told that it has been disallowed. Sir, I think he must at least make a statement in the House, tomorrow or the day after.

Mr. Speaker: The hon. Member would realise that I have to choose between the importance of one and that of the other, because the time at our disposal is limited.

Dr. Karni Singhji: It can be taken up tomorrow or the day after.

Mr. Speaker: It is very difficult. Items for those days are already fixed. That is my difficulty. Otherwise, I would have admitted it also as it was important. But there was no time.

Shri Hem Baru (Gauhati): Let there be a statement at least.

Mr. Speaker: That I will try. I will ask him whether he can make a statement.

Dr. Karni Singhji: I believe it is still possible for India to send a contingent. There is the time factor for entry.

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, . . .

अध्यक्ष महोदय : मैं आप से रोज कहता हूँ कि इस तरह से आप किसी बात को न उठावें ।

श्री हुकम चन्द कछवाय : मैं बैठ जाता हूँ, लेकिन आप भेरी बात सुन लें ।

अध्यक्ष महोदय : मैं इस तरह से कैसे सुन सकता हूँ । मेरे पास पचासों नोटिमें आती हैं ।

श्री हुकम चन्द कछवाय : पुरी के जंकराचार्य को तो छोड़ा गया लेकिन ब्रह्मचारी को क्यों नहीं छोड़ा गया । प्रभुदत्त ब्रह्मचारी को न छोड़ने से काफी उतेजना फैल गई है । क्या सरकार का प्रभुदत्त ब्रह्मचारी को छोड़ने का विचार है ।

Mr. Speaker: We will now take up papers to be laid on the Table.

Shri Yellamanda Reddy (Markapur): Sir, on a point of order.

Mr. Speaker: There is no point of order. He has written to me. I will look into it.

Shri Yellamanda Reddy: Sir, please hear me. Then, rule it out, if you so desire; I do not mind. There was a No-Day-Yet-Named Motion given notice of by Shrimati Vimla Devi. I have been informed that it was not allowed because the Leader of the House has not agreed to the proposal. Under the rules, it is not for the Leader of the House to accept or reject it. The Speaker alone can do it. Rules 189 and 190 say:

"189. If the Speaker admits notice of a motion and no date is fixed for the discussion of such motion, it shall be immediately notified in the Bulletin with the heading: 'No-Day-Yet-Named motions'.

190. The Speaker may, after considering the state of business in the House and in consultation with the Leader of the House, allot a day or days or part of a day for the discussion of any such motion."

Regarding the steel plant agitation in Andhra Pradesh we have been trying for a discussion in the House all these days and we have approached you in your chamber also. We have given notice of so many motions and short notice questions. The Government are not prepared to raise this question in any way. They do not want to discuss the whole thing. They are very much afraid, of this discussion being taken up here. Therefore, I request you to use your discretionary powers and allow this motion today so that we may have a say on this. In Andhra Pradesh 30 lives have been lost and so many things have happened there.

Mr. Speaker: I admitted it and the sub-committee also gave preference to it. Let me hear what the Minister has to say, whether he can find time for it.

The Minister of State in the Departments of Parliamentary Affairs and Communication (Shri Jaganatha Rao): I am sorry to say that there is no

time at the disposal of Government for this No-day-yet-named Motion.

Shrimati Vimla Devi (Eluru): I have been sitting here for the past so many days for the discussion to come up here. They had promised the discussion to me and they have broken that promise. . . (Interruption).

Shri H. N. Mukerjee (Calcutta Central): Sir, the rule which has been read out says that you, in consultation with the Leader, who is not here, can decide. You have only to consult him. He has no veto. You make the decision. Since you are agreeable to it and he has not got the veto—you have the decisive power—possibly, you may accommodate them; otherwise, they would take an extreme step.

Mr. Speaker: The time has to come out of Government's time; therefore, there consultation or consent was necessary. . . (Interruption). I gave my consent; I admitted it. It was sent to the sub-committee; they also allowed it.

श्री मधु लिवये (मुंगेर) : प्राप प्रश्न
अधिकार का इस्तेमाल न कीजिये ।

Shri Ranga (Chittoor): You can ask the House to be good enough to meet one hour more either tomorrow or the day after—we may sit longer—and that can be counted as a part of the Government time and allotted for this particular question.

Mr. Speaker: It is a suggestion (Interruption).

Shri Thirumala Rao (Kakinada): Probably, the Right Communists want it before they resign and go away from here. . . (Interruption).

Shrimati Vimla Devi: He is sitting there and wants us to sit also like that. . . (Interruption).

Mr. Speaker: When the lady Member stands. . .

Shrimati Vimla Devi: It is not a question of a lady Member and a man-Member. . . (Interruption).

Shri Yallamanda Reddy: Sir, I would draw your attention to the continuous promise made by the Leader of the House.

Mr. Speaker: I have noted it; I have appreciated that and I have asked them. What does he want of me now?

Shri Yallamanda Reddy: Please allot 15 minutes in the evening. 30 lives have been lost. There is shooting . . . (Interruption).

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, आन्ध्र के प्रति जो यह अन्याय हो रहा है वह एक व्यापक अन्याय का अंश है। अपने देश में छः राज्य ऐसे हैं जो कि वर्तमान सरकार को बहुसंख्या में वोट दिया करते हैं, और उन के प्रति यह सरकार उदासीन रहती है, क्योंकि उनसे उसको डर नहीं रहता है। इसलिये यह प्रश्न केवल आन्ध्र का ही न समझ कर के इन छः राज्यों, यानी देश के आधे हिस्सों, का प्रश्न समझ कर, जहाँ पर गरीबी और बेपत्ती इतनी ज्यादा व्याप्त है, इस प्रश्न का लेना चाहिये।

मैं आप की खिदमत में केवल इतना ही प्रार्थना करूँ कि आंध्र, उत्तर प्रदेश, बिहार, उड़ीसा, मध्य प्रदेश और राजस्थान इस वरिष्ठ देश के महादरिद्र हिस्से हैं . . .

अध्यक्ष महोदय : प्रश्न माननीय सदस्य बैठ जायें।

डा० राम मनोहर लोहिया : आंध्र के प्रति यह सरकार जान बूझ कर अन्याय करती जा रही है, उसको तंग कर रही है।

Shrimati Vimla Devi: We want a discussion to be brought up today.

Mr. Speaker: The hon. Member does not listen.

Shrimati Vimla Devi: Why should you be angry?

Mr. Speaker: That was never imputed to me earlier that I was angry with a lady.

Shrimati Vimla Devi: I am the only lady with whom you are angry.

Mr. Speaker: She should not think that. Rather, I have the complaint that she gets angry with me.

Shrimati Vimla Devi: I am not angry. Let him say that it will be discussed today. We have waited too long.

12.30 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955.

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) G.S.R. 1761 published in Gazette of India dated the 18th November, 1966.
- (2) The West Bengal Husking Machines (Control) of Operation Order, 1966, published in Notification No. G.S.R. 1762 in Gazette of India dated the 18th November, 1966.
- (3) The Maize Zone (Movement Control) Order, 1966, published in Notification No. G.S.R. 1763 in Gazette of India dated the 19th November, 1966.
- (4) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1966, published in Notification No. G.S.R. 1806 in Gazette of India dated the 26th November, 1966.

[Placed in Library. See No. LT-7431/66].